

**Fact finding Committee to Inquire  
into the Admission in Colleges  
of Delhi**

4397. SHRI C. MADHAV REDDI :  
SHRI M. RAGHUMA REDDY :

Will the Minister of EDUCATION be pleased to state :

(a) whether the Fact-finding Committee appointed to inquire into the admission in the Delhi Colleges for the academic year 1984-85 has since submitted its report;

(b) if so, the findings of the Committee; and

(c) the reaction of Government thereto;

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : (a) According to the information furnished by University of Delhi, no Committee was appointed to inquire into the admission to colleges in Delhi for the academic year 1984-85. However, a Committee was constituted to enquire into the allegations of admissions on the basis of fake sports certificates against the quota of seats for sportsmen of distinction.

(b) and (c). The certificates submitted by the students are categorised by the University for deciding admission. The relevant category is indicated on the admission form through a rubber stamp by a competent University authority. The Committee had found that some application forms in which the sports qualifications were assessed carried double stamps and that two different categories were awarded to the same candidate on the basis of the same sports certificate on two separate applications. The Committee also noted that in some cases the original certificates were not made available and that in some other cases the validity of the sports certificates could not be verified. There were also some instances in which admissions were offered without ensuring the fulfilment of minimum eligibility conditions.

After considering the report, the University decided to cancel the admission of candidates who were not found eligible and to refer the sports certificates of all the candi-

dates to the Sports Authority of India for verification. The University also decided that in cases where it is difficult to determine the genuineness or otherwise of the sports certificates, the candidates concerned should be subjected to an interview and a trial in the respective game with a view to confirm that the candidates admitted are genuine sportsmen.

**Family Planning measures and Achievement in Rural and Adivasi Areas**

4398. SHRI AMARSINH RATHAWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that family planning measures which are being taken are not fully successful in rural area, particularly in Adivasi area of the country;

(b) if so, whether any study has been made in this regard and if so the reasons therefor; and

(c) what other measures are being taken by Government to implement family planning programme in the rural and adivasi areas of the country to check the rapidly growth of population in those areas.

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) to (c). Family Welfare Programme is being promoted on purely voluntary basis. This is being done through efforts to increase demand for contraception and to provide the required services in an efficient manner. The popularity of the programme in rural areas has been increasing. The percentage of sterilisations in rural areas to the total number of sterilisations increased from 67.2 per cent in 1980-81 to 70.4 per cent in 1983-84. In the tribal areas the emphasis under the programme is on maternal and child health care schemes.

**Village Electrification in Andhra Pradesh**

4399. SHRI H. A. DORA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number of villages electrified in Andhra Pradesh and the number that are still to be electrified;

(b) whether it is below the level of All India percentage; and

(c) if so, what steps are being taken by Government to sort out the regional imbalances ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU) : (a) 22,455 villages have been electrified in Andhra Pradesh till the end of February, 1985. 4,766 villages remain to be electrified in the State.

(b) No, Sir.

(c) Does not arise.

#### Conversion of Naupada-Ganupur Line into Broad Gauge

4400. SHRI H. A. DORA : Will the Minister of RAILWAYS be pleased to state :

(a) the expenditure incurred to run the narrow-gauge railway from Naupada in Andhra Pradesh to Gunupur in Orissa;

(b) whether it is economically viable; and

(c) whether there is any proposal to convert this rail line into broad gauge rail line in view of importance of this line ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) The expenditure incurred on Naupada-Gunupur narrow gauge line during 1983-84 was about Rs. 44.83 lakhs excluding dividend liability.

(b) and (c). No, Sir.

#### Issue of All India Road Permits

4401. SHRI THAMPAN THOMAS : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there are any norms, rules,

regulations for the issue of All India Road Permits for taxis, trucks and buses;

(b) if so, the details thereof;

(c) whether the policy is uniform in all State or the respective States have their own rules and regulations;

(d) whether the multi-point tax system or single point tax in respect of all the vehicles is in vogue in all these States; and

(e) if so, whether there is any uniformity ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (c). All India Tourist Permits for motor cars (taxies) and buses and National Permits for public carrier are issued under Section 63 (7) and under Section 63 (11) of the Motor Vehicles Act, 1939 respectively. The permits are issued by respective State Transport Authorities. The Policy and procedure to be observed uniformly in regard to issue of National Permits for Public carriers is provided in Section 63 (11) to Section 63 (15) of the Motor Vehicles Act, 1939 and rules made thereunder by the Central Government. Regulations governing the grant of All India Tourist Permits are laid down in Section 63 (7) to (10) of the Motor Vehicles Act, 1939. While considering applications for allotments of permits, the State Transport Authorities lay down criteria consistent with these provisions, also taking into account any special local requirements.

(d) and (e). The holders of National Permits for public carriers pay a uniform compounded rate of composite tax based on single point taxation basis to the States which they choose for operation. As regards the All India Permit Scheme for tourist vehicles, it was mutually agreed by the State Government that the holders of permits issued under Section 63 (7) may be required to pay only the taxes of the Home State and shall be exempted from payment of taxes of other States. This facility of exemption of taxes afforded by the State Govt. was on reciprocal basis. Of late, some of the States have withdrawn this exemption.